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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

Original Application No. 517 of 1992

Date of Decision: 26.2.1993

Narahari Sahoo

Applicant

Versus

Union of India & Others

Respondents

For the applicant

M/s. P.V.Ramdas  
B.K.Panda  
P.V.Balakrishna,  
Advocates

For the respondents

Mr.Ashok Mishra,  
Standing Counsel  
(Central Government)

For the Intervenor

M/s.Devanand Mishra,  
Deepak Mishra,  
A.Deo,R.N.Naii,  
B.S.Tripathy,  
P.Panda,D.K.Sahu,  
Advocates

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C O R A M:

THE HONOURABLE MR.K.P.ACHARYA, VICE-CHAIRMAN

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1. Whether the reporters of local newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ?
3. Whether ~~the~~ Lordship wishes to see the fair copy of the judgment ? Yes

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JUDGMENT

MR.K.P.ACHARYA, VICE-CHAIRMAN, In this application the petitioner prays for a declaration that his date of birth is 7.6.1993 and entry made in the Service Book that the date of birth of the petitioner is 1.11.1927 should be quashed.

2. There is no necessity of stating the details of the case because of the submission made by Mr.P.V.Ramdas, learned counsel for the petitioner and directions proposed to be given in this case.

3. I have heard Mr.P.V.Ramdas, learned counsel for the petitioner and Mr.Ashok Mishra, learned Standing Counsel for the Central Government and Mr.A.Deo, learned counsel appearing for the intervenor.

4. Mr.P.V.Ramdas, learned counsel for the petitioner submitted that Vide Annexure-5 dated 26.3.1992, the petitioner has filed a representation before the Superintendent of Post Offices, Balasore to give him necessary redress as prayed for by him in the said application. The Superintendent of Post Offices, Balasore has not yet disposed of the same. Mr.Ramdas submits that appropriate directions be given to the Superintendent to dispose of the representation within a stipulated period and liberty be given to the petitioner that if he feels aggrieved, he would approach this Bench.

5. I would direct the Superintendent of Post Offices, Balasore to hear the petitioner personally after giving him due notice and after hearing the petitioner, representation should be disposed of within 90 days from the date of receipt of a copy of this judgment. In case the petitioner feels aggrieved by any order passed by the Superintendent of Post Offices, then liberty is given to the petitioner to approach

Yours

this Bench. I expect the Superintendent of Post Offices, Balasore to pass a reasoned order according to law. Thus the application is accordingly disposed of. No cost.

*legally done*  
26.2.93.  
VICE-CHAIRMAN

Central Administrative Tribunal  
Cuttack Bench, Cuttack  
dated the 26.2.1993/ B.K. Sahoo

